

[श्री अरुण वर्मा]

किया कि "दिल्ली हिन्दुस्थान स्टैंडर्ड" को जो इजाजत दी गई, वह एक गलती थी। मत: क्या उस गलती को सुधारने के लिए कोई कदम उठाने का विचार किया जा रहा है ?

डा० क्लेसकर : परमिशन दी गई, उस को गलती तो मैं ने नहीं कहा। मैं ने कहा कि वह एक अपवाद है !

12:05 hrs.

TRIPURA LAND REVENUE AND LAND REFORMS BILL*

The Minister of State in the Ministry of Home Affairs (Shri Datar): On behalf of Shri G. B. Pant, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to land revenue in the Union territory of Tripura and to provide for the acquisition of estates and for certain other measures of land reform.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to land revenue in the Union territory of Tripura and to provide for the acquisition of estates and for certain other measures of land reform."

The motion was adopted.

Shri Datar: I introduce the Bill.

12:06 hrs.

KERALA STATE LEGISLATURE (DELEGATION OF POWERS) BILL —contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved

by Shri B. N. Datar on the 27th November, 1959, namely:—

"That the Bill to confer on the President the power of the Legislature of the State of Kerala to make laws be taken into consideration."

With the extension of time by half an hour, the total time allotted was 2 hours 30 minutes out of which only 22 minutes remain. It is agreed that half an hour should be set apart for clause by clause consideration. Shri V. P. Nayar was in possession of the House. He has already taken 8 minutes. I will give him four minutes more. The hon. Member is capable of condensing all his remarks within that time.

Shri V. P. Nayar (Quilon): That is true, Sir. But, I have more points of a fundamental nature to raise.

Mr. Speaker: All right; he will take 7 more minutes.

Shri V. P. Nayar: Sir, yesterday as the House rose, I was trying to establish that neither the Mover nor any of the supporters had established any case as regards the necessity for the Bill.

If you read the Statement of Objects and Reasons, as also the speech which the hon. Minister made at the time of moving the Bill, you will find that this is nothing but a subterfuge. The hon. Minister has not cared to take the House into confidence. He has not placed all his cards on the Table.

12:08 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

In arguing out his case, he has conveniently forgotten that some Members in this House have some sense left in them. If you read the Statement of Objects and Reasons, you will find that the hon. Minister states, "Such legislative measures as may be

*Published in the Gazette of India dated 2-12-59.